

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting No.06/AM 16 held on 14.05.2015

The meeting No.06/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 14.05.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Barinder Singh, Assistant Director	DC(MSME)
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.06/AM-16 dated 14.05.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 6/84-ALC3/2015 MEETING DATE : 14.05.2015

Case No.: 5/2/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00005/AM16/	RLA File :07/24/040/00126/AM14/	Lic.No/Date:0710096908 19.07.2013	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. Therefore, a deficiency letter was issued to the firm on 08.05.2015. It was decided to defer the case for relisting on 11.06.2015.			

Case No.: 1/2/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00001/AM16/	RLA File :07/24/040/00077/AM15/	Lic.No/Date:0710104724 03.06.2014	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. Therefore, a deficiency letter was issued to the firm on 08.05.2015. It was decided to defer the case for relisting on 11.06.2015.			

Rup

Gone

16

Case No.:11/30/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00250/AM15/	RLA File :35/24/040/00017/AM15/	Lic.No/Date:3510044557 10.10.2014	Defer Date:11.06.2015

3 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 24.02.2015. Their reply is not received. Therefore, it was decided to remind the applicant firm to submit the requisite information called for by DC(MSME) and decided to defer the case for relisting on 11.06.2015.

Case No.:11/34/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00282/AM15/	RLA File :35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Defer Date:11.06.2015

4 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 19.02.2015. Their reply is not received. Therefore, it was decided to remind the applicant firm to submit the requisite information called for by DC(MSME) and decided to defer the case for relisting on 11.06.2015.

Case No.:4/34/84-ALC3/2014	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00275/AM15/	RLA File :33/24/040/00013/AM15/	Lic.No/Date:3310030123 30.10.2014	Defer Date:11.06.2015

5 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM, Measurement Chart and net content of inputs in export product. A deficiency letter has been issued to firm for the same on 08.04.2015 and reminder has also been issued to the firm on 08.05.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

Case No.:13/46/84-ALC3/2014	Party Name:SASHIKAR ENTERPRISES PVT.LTD,	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00429/AM15/	RLA File :07/24/040/00391/AM15/	Lic.No/Date:0710107569 06.02.2015	Defer Date:11.06.2015

6 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the exact name of the export product is not given in the export description. Therefore, a deficiency letter was issued to the firm on 15.04.2015. Their

Rmf

2
Gone

16

reply is received and same has been sent to DC(MSME) / Office of the Regional Textile Commissioner, Noida for their examination / comments. Therefore, it was decided to defer the case for relisting on 11.06.2015.

Case No.:16/46/84-ALC3/2014	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:6/84- ALC3/2015 14.05.2015	Status: Approved	
HQ File :01/84/050/00432/AM15/	RLA File :02/24/040/00206/AM15/	Lic.No/Date:0210205527 06.02.2015		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pant 54% Cotton 46% Polyester, GSM-245.	1700 Nos.	Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter.	2.7 Sq. Mtrs./per piece.
2.	Jacket 54% Cotton & 46% Polyester, GSM-245.	750 Nos.	Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter.	3.0 Sq. Mtrs./per piece.
3.	BIB Pant 54% Cotton & 46% Polyester, GSM-245.	340 Nos.	Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter.	2.3 Sq. Mtrs./per piece.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.: 3/46/84-ALC3/2014	Party Name:BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date:6/84- ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00419/AM15/	RLA File :09/24/040/00623/AM15/	Lic.No/Date:0910061601 10.02.2015	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM of the export product. A deficiency letter has been issued to firm for the same on 10.04.2015. Their reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.			

Case No.: 14/46/84-ALC3/2014	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:6/84- ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00430/AM15/	RLA File :06/24/040/00034/AM15/	Lic.No/Date:0610038061 11.02.2015	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers			

and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 11.06.2015.

Case No.: 18/46/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Approved
HQ File :01/84/050/00434/AM15/	RLA File :06/24/040/00036/AM15/	Lic.No/Date:0610038062 11.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Trousers made of 80% Polyester 20% Cotton Fabric 3734.22 Kgs. and Reflective Tape 15960 Meter after 5% wastage.	4640 Nos.	80% Polyester 20% Cotton Fabric, WR GSM-280 +/- 5% Width 58/60 inch.	3920.940 Kgs.
			Reflective Tape 50 MM	16758.000 Meter.
2.	Men's Jacket made of 80% Polyester 20% Cotton Fabric 400.22 Kgs. and Reflective Tape 3285.71 Meter after 5% wastage.	500 Nos.	80% Polyester 20% Cotton Fabric, WR GSM-280 +/- 5% Width 58/60 inch.	420.240 Kgs.
			Reflective Tape 50 MM	3450.000 Meter.
3.	HV coverall made of 80% Polyester 20% Cotton Fabric 1500.54 Kgs and Reflective Tape 9325.71 Meter after 5% wastage fitted with two Zip Fastener with Lock.	1020 Nos.	80% Polyester 20% Cotton Fabric, WR GSM-280 +/- 5% Width 58/60 inch.	1575.570 Kgs.
			Reflective Tape 50 MM	9792.000 Meter.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 6/46/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Approved
HQ File :01/84/050/00422/AM15/	RLA File :05/24/040/00552/AM15/	Lic.No/Date:0510393326 20.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

4

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top in 100% Polyester Printed Woven Fabrics, GSM-120, +/- 10% and Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%. Style No.7660401.	10385 Nos.	100% Polyester Printed Woven Fabrics, GSM-120, +/- 10%	11930 Sq. Mtrs./1.15 Sq. Mtrs. per piece.
			Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%.	3739 Sq. Mtrs./0.36 Sq. Mtrs. per piece.
2.	Ladies Top in 100% Polyester Printed Woven Fabrics, GSM-120, +/- 10% and Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%. Style No.7659457.	11675 Nos.	100% Polyester Printed Woven Fabrics, GSM-120, +/- 10%	18447 Sq. Mtrs./1.58 Sq. Mtrs. per piece.
			Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%.	4553 Sq. Mtrs./0.39 Sq. Mtrs. per piece.
3.	Ladies Top in 100% Polyester Printed Woven Fabrics, GSM-120, +/- 10% and Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%. Style No.7660413.	6549 Nos.	100% Polyester Printed Woven Fabrics, GSM-120, +/- 10%	9018 Sq. Mtrs./1.38 Sq. Mtrs. per piece.
			Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%.	3202 Sq. Mtrs./0.49 Sq. Mtrs. per piece.
4.	Ladies Top in 95% Polyester 5% Rayon Solid Dyed Woven Fabrics, GSM-85, +/- 10% with indigenous Camisole. Style No.7659468.	4004 Nos.	95% Polyester 5% Rayon Solid Dyed Woven Fabrics, GSM-85, +/- 10%.	9009 Sq. Mtrs./2.25 Sq. Mtrs. per piece.
5.	Ladies Top in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%. Style No.7661195.	1783 Nos.	100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/- 10%.	4065 Sq. Mtrs./2.28 Sq. Mtrs. per piece.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/46/84-ALC3/2014		Party Name:CHINAR FORGE LIMITED	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
12	HQ File :01/84/050/00435/AM15/	RLA File :30/24/040/00058/AM15/	Lic.No/Date:3010103379 23.02.2015	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers				

and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 11.06.2015.

Case No.:14/2/84-ALC3/2015	Party Name:BULKPACK EXPORTS LTD.,	Meet No/Date:6/84-ALC3/2015 14.05.2015	Status: Deffered
13 HQ File :01/84/050/00014/AM16/	RLA File :56/24/040/00058/AM15/	Lic.No/Date:5610004549 23.02.2015	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. It was decided to defer the case for relisting on 11.06.2015.			

Case No.:16/2/84-ALC3/2015

Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.

Meet No/Date:6/84-ALC3/2015
14.05.2015

Status:
Approved

HQ File
:01/84/050/00016/AM16/

RLA File
:05/24/040/00577/AM15/

Lic.No/Date:0510393427
02.03.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top in 100% Rayon Printed Woven Fabrics, GSM-120 +/- 10% and Trims in 100% Rayon Solid Dyed Woven Fabrics, GSM-120 +/- 10%. Style No.7659457.	11675 Nos.	100% Rayon Printed Woven Fabrics, GSM-120 +/- 10%	18447 Sq. Mtrs./1.58 Sq. Mtrs. per piece.
			Trims in 100% Rayon Solid Dyed Woven Fabrics, GSM-120 +/- 10%.	4553 Sq. Mtrs./0.39 Sq. Mtrs. per piece.
2.	Ladies Top in 100% Rayon Solid Dyed Woven Fabrics, GSM-120 +/- 10%. Style No.7661195.	1783 Nos.	100% Rayon Solid Dyed Woven Fabrics, GSM-120 +/- 10%.	4065 Sq. Mtrs./2.28 Sq. Mtrs. per piece.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Rup

G. George

Na

15	Case No.:10/2/84-ALC3/2015	Party Name:MOHAK CARPETS PVT.LTD.	Meet No/Date:6/84- ALC3/2015 14.05.2015	Status: Deffered
	HQ File :01/84/050/00010/AM16/	RLA File :05/24/040/00558/AM15/	Lic.No/Date:0510393447 03.03.2015	Defer Date:11.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP / DC(MSME) for their comments. The copy of the firm's application will again be sent to DIPP / DC(MSME) for their comments. It was decided to defer the case for relisting on 11.06.2015.				

Case No.:17/2/84-ALC3/2015

Party Name:MATRIX CLOTHING PVT. LTD.

Meet No/Date:6/84-ALC3/2015 14.05.2015

Status: Approved

HQ File :01/84/050/00017/AM16/

RLA File :05/24/040/00581/AM15/

Lic.No/Date:0510393451 03.03.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Knitted Pullover made of 100% Cotton Knitted Fabric, GSM-360 +/- 10%; 100% Cotton Knitted Fabric, GSM-190 +/- 10% and 96% Cotton 4% Elastane Knitted RIB Fabric, GSM-390 +/- 10%. Style No.7922J.	3930 Nos.	100% Cotton Knitted Fabric, GSM-360 +/- 10%.	7467 Sq. Mtrs.
			100% Cotton Knitted Fabric, GSM-190 +/- 10%.	472 Sq. Mtrs.
			96% Cotton 4% Elastane Knitted RIB Fabric, GSM-390 +/- 10%.	1965 Sq. Mtrs.
2.	Mens Knitted Wind Jacket made of 100% Cotton Knitted Fabric, GSM-360 +/- 10%; 100% Cotton Knitted Fabric, GSM-190 +/- 10% and 96% Cotton 4% Elastane Knitted RIB Fabric, GSM-350 +/- 10%. Style No.7926J.	2954 Nos.	100% Cotton Knitted Fabric, GSM-360 +/- 10%.	6794 Sq. Mtrs.
			100% Cotton Knitted Fabric, GSM-190 +/- 10%.	1152 Sq. Mtrs.
			96% Cotton 4% Elastane Knitted RIB Fabric, GSM-350 +/- 10%.	1595 Sq. Mtrs.
3.	Mens Knitted Wind Jacket made of 100% Cotton Knitted Fabric, GSM-360 +/- 10%; 100% Cotton Knitted Fabric, GSM-190	1737 Nos.	100% Cotton Knitted Fabric, GSM-360 +/- 10%.	3985 Sq. Mtrs.
			100% Cotton Knitted Fabric, GSM-190 +/- 10%.	677 Sq. Mtrs.
			96% Cotton 4% Elastane	938 Sq.

Rup

7

G. Gony

m

	+/- 10% and 96% Cotton 4% Elastane Knitted RIB Fabric, GSM-350 +/- 10%. Style No.A16XB.		Knitted RIB Fabric, GSM-350 +/- 10%	Mtrs.
--	--	--	--	-------

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 19/2/84-ALC3/2015	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date: 6/84- ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00019/AM16/	RLA File :05/24/040/00532/AM15/	Lic.No/Date:0510393448 03.03.2015	Defer Date:11.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP / DC(MSME) for their comments. The copy of the firm's application will again be sent to DC(MSME) for their comments. It was decided to defer the case for relisting on 11.06.2015.

Case No.: 26/2/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 6/84- ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00026/AM16/	RLA File :35/24/040/00036/AM15/	Lic.No/Date:3510044697 05.03.2015	Defer Date:11.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

Case No.: 21/2/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 6/84- ALC3/2015 14.05.2015	Status: Approved
HQ File :01/84/050/00021/AM16/	RLA File :05/24/040/00603/AM15/	Lic.No/Date:0510393659 19.03.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 87% Cotton 13% Nylon Dyed Woven Fabric, GSM-250 +/- 10% alongwith 76% Cotton 24% Polyester	2220 Nos.	87% Cotton 13% Nylon Dyed Woven Fabric, GSM-250 +/- 10%.	1.40 Sq. Mtrs./350 grams per piece.
			76% Cotton 24% Polyester	177 grams

[Signature]

[Signature]

[Signature]

Yarn Dyed Knitted Fabrics, GSM-210 +/- 10%. Style No.D728683.	Yarn Dyed Knitted Fabrics, GSM-210 +/- 10%. per piece.
---	--

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 24/2/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00024/AM16/	RLA File :35/24/040/00039/AM15/	Lic.No/Date:3510044709 20.03.2015	Defer Date:11.06.2015
20 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.			

Case No.: 25/2/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deffered
HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	Lic.No/Date:3510044708 20.03.2015	Defer Date:11.06.2015
21 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.			

Case No.: 2/6/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deferred
HQ File :01/84/050/00044/AM16/	RLA File :05/24/040/00609/AM15/	Lic.No/Date:0510393764 27.03.2015	Defer Date: 11.06.2015
22 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.			

Case No.: 1/6/84-ALC3/2015	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date: 6/84-ALC3/2015 14.05.2015	Status: Deferred
HQ File :01/84/050/00043/AM16/	RLA File :32/24/040/00029/AM15/	Lic.No/Date:3210077503 13.04.2015	Defer Date: 11.06.2015
23			

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

Manual Agenda Cases

(24)

Case No.63	M/s. Chhotanagpur Rope Works Pvt. Ltd., Kolkata
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/268/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0210205080 dated 21.10.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested enhancement in the quantity of export and import items without any justification. Therefore, it was decided to ask the applicant firm to justify the same. Therefore, it was decided to defer the case for re-listing on 11.06.2015.

(25)

Case No.64	M/s. Sacos Indigo Pvt. Ltd., Distt. Dhar (M.P.).
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/262/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.5610004432 dated 29.09.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as per written comments of D/o C&PC conveyed vide their O.M.No.46011/92/2011-PC-II, dated 20.04.2015 as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags (FIBC)	One Kg.	Polypropylene Granules (PPG)	0.6919 Kgs.
			HDPE Granules for Thread	0.1785 Kgs.
			LDPE for Lamination	0.0840 Kgs.
			LLDPE Granules	0.0840 Kgs.
			U.V. Stabilizer	0.01575 Kgs.
			Propylene Copolymers (Vistamaxx)	0.0168 Kgs.
			Colour Master Batch (CMB)	0.0105 Kgs.
			Polypropylene Granules (PPG) for packing material	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Rup

Gone

h

(26)

Case No.65	M/s. Gaurav International, Gurgaon.
NC 06/16 dt. 14.05.2015	F.No. 01/84/171/040/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510392064 dated 19.11.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Cotton Dyed Woven Fabric, GSM-310 +/- 10%, Style No.WO154F16.	4950 Nos.	100% Cotton Dyed Woven Fabric, GSM-310 +/- 10%.	15098 Sq. Mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.66	M/s Gaurav International, Gurgaon
NC 06/AM-16, dt. 14.05.2015	File No.01/84/171/00210/AM-15/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510392064 dated 19.11.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Annual Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Dyed Woven Fabric GSM-83+-10%, Style No.360315, 372761 .	6300 Nos	100% Polyester Dyed Woven Fabric GSM-83+-10%,	7875 Sq.Mtrs.
2.	Ladies Top made of 100% Polyester printed Woven Fabric GSM-83+-10%, Style No.370356.	4150 Nos	100% Polyester printed Woven Fabric GSM-83+-10%,	4897 Sq.Mtrs.
3.	Ladies Top made of 100% Polyester printed Woven Fabric GSM-83+-10%, Style No.377128, 377173 , 377174.	2480 Nos	100% Polyester printed Woven Fabric GSM-83+-10%,	3968 Sq.Mtrs.
4.	Ladies Scarf made of 70% Cotton 30%Silk Bleached	960 Nos	70% Cotton 30%Silk Bleached woven fabric GSM-45	3840 Sq.Mtrs.

	woven fabric GSM-45 (Tolerance Plus or Minus 10%), Style No: RASA SCARF		(Tolerance Plus or Minus 10%),	
--	--	--	--------------------------------	--

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.67	M/s. Fashion Accessories, Gurgaon.
NC 06/16 dt. 14.05.2015	F.No. 01/84/171/038/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510393239 dated 16.02.2015.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton Sham and Duvet Cover made of 100% Cotton Knitted Dyed Fabbtric, GSM-160 +/- 10% for the following Style description:- (i) Sham 20" x 36" (ii) Sham 26" x 26" (iii) Sham 20" x 26" (iv) Duvet Cover 92" x 108" (v) Duvet Cover 88" x 92" (vi) Duvet Cover 68" x 88"	500 Nos. 600 Nos. 500 Nos. 900 Nos. 800 Nos. 100 Nos.	100% Cotton Knitted Dyed Fabbtric, GSM-160 +/- 10%, width-112".	12985 Meters.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.68	M/s. Fashion Accessories, Gurgaon.
NC 06/16 dt. 14.05.2015	F.No. 01/84/171/037/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Table Napkin 18" x 18" made of	34000	55% Linen 45% Cotton	10680

55% Linen 45% Cotton Woven Dyed Fabric, GSM-148 +/- 10%.	Nos.	Woven Dyed Fabric, GSM-148 +/- 10%.	Meters.
--	------	-------------------------------------	---------

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.69	M/s. Ashton International Pvt. Ltd., New Delhi.
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/268/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510392287 dated 04.12.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Carded woollen blended yarn containing 80% wool, 20% Nylon (+/- 10%).	1,50,000 Kgs	Undyed blended (Heterogeneous) fibre containing 80% wool, 20% Nylon (+/- 10%)	1,60,500 Kgs
			Spinning oil	1500Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. The firm has requested for increase in the wastage in the inputs without any justification. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(31)

Case No.70	M/s. Shree Tirupati Balajee Agro Trading Co. Pvt. Ltd., Pithampur (M.P.).
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/196/AM-15/DES-V
Ratification of input output norms against Advance Authorisation No.5610004333 dated 16.07.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The D/o C&PC has sought some details / information from the firm vide their deficiency letter dated 22.10.2014. The firm has submitted their reply to D/o C&PC vide their letter dated 29.12.2014 and inform to this office on 10.03.2015. Therefore, it was decided to defer the case for re-listing on 11.06.2015.

(32)

Case No.71	M/s. D Décor Home Fabrics Pvt. Ltd., Mumbai.
------------	--







20.10.2014.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed woven blended fabrics of cotton/flax (net content of cotton 60% and flax 40% GSM 425 Gms +/- 10%	20000 Kgs	Flax Yarn 10 Lea or 6 NM (Bleached/Plain)	8560 Kgs
			Reactive Dyes	300 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.72	M/s. D Décor Home Fabrics Pvt. Ltd., Mumbai.
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/202/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310787204 dated 22.07.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Woven Blended Fabrics of Cotton/Flax, GSM-425 gm. to 450 gm. (net content Cotton 60% and Flax 40%).	75000 Kgs.	Flax yarn 10 Lea or 6 NM Bleached/Plain.	31378 Kgs.
			Reactive Dyes	1125 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.73	M/s. Orient Fashion Exports (India) Pvt. Ltd., New Delhi.
NC 06/16 dt. 14.05.2015	F.No. 01/84/50/041/AM-15/DES-V
Ratification of input output norms against Advance Authorisation No.0510385126 dated 28.04.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Dress made of 100% Cotton Printed 21W Corduroy Woven	7026 Nos.	100% Cotton Printed 21W Corduroy Woven	7166.52 Sq. Mtrs. (1.02

	Fabrics, GSM-128 +/- 10%, with Indian Diaper and Lining. Style No.982415 / 986114.		Fabrics, GSM-128 +/- 10%.	Sq. Mtrs. per piece).
2.	Girls Dress made of 100% Cotton Printed 21W Corduroy Woven Fabrics, GSM-128 +/- 10%, with indigenous Lining and Panty Cover for size 2T. Style No.982415 / 986114.	10539 Nos.	100% Cotton Printed 21W Corduroy Woven Fabrics, GSM-128 +/- 10%.	11276.73 Sq. Mtrs. (1.07 Sq. Mtrs. per piece).
3.	Girls Shirts (Full Sleeves) made of 100% Cotton Yarn Dyed Woven Fabrics, GSM-98 +/- 10%. Style No.110818 / 985856.	11195 Nos.	100% Cotton Yarn Dyed Woven Fabrics, GSM-98 +/- 10%.	19815.15 Sq. Mtrs. (1.77 Sq. Mtrs. per piece).

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside Agenda Cases

(35)

Case No.74	M/s Modelama Exports Ltd.
NC 06/AM-16, dt. 14.05.2015	File No.01/84/171/246/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorisation No. 0510281551 dated 14.01.2010.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details given by the firm in this case. Accordingly, Committee after deliberations with the members presented in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 60% Wool, 20% Polyester, 20% Polyamide woven fabric GSM 325+-10% with 100% Polyester twill & satin woven lining fabric GSM 75& 86	6200 Nos.	60% Wool, 20% Polyester, 20% Polyamide woven fabric GSM 325+-10% width= 59"	2.75 Sq.Mtrs. per piece
			100% Polyester twill & satin woven lining fabric GSM 75&86+-10%	1.71 Sq.Mtrs. per piece
			Zipper	Net to Net

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.75	M/s Chinar Forge Ltd
NC 06/AM-16, dt. 14.05.2015	File No.01/84/50/096/AM-15/DES-V
Amendment in import item against Adv. Authorisation No. 3010102981 dated 26.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As stated by the firm this above said authorisation was issued by the RA on, Ludhiana on repeat basis (under para 4.7.1 of HBP) of Adv. Authorisation No. 30100981 dated 01.11.2013 and norms fixed by the NC in its meeting No. 46/AM14 dated 27.02.2014(case no. 516). Now the firm has requested to allow Nylon/Polyamide BCF yarn 100% Nylon (qty 140400Kgs) ITC (HS) Code : 54023200 in place of Nylon 6 Chips (qty 1,47,400 Kgs). In support of their request they have stated that the crude prices is being falling and import of Nylon 6 Chips is not viable as compared to Nylon Yarn and they have producing Nylon yarn in house from Nylon 6 Chips which is becoming costlier than import of Nylon Yarn which are not able to match competitive export price of their product. Accordingly, Committee after deliberations decided to re-fix the adhoc norms in respect of above said Advance Authorization as detailed below:-

S.No. 1.	Export Product	Export Quantity	Import item	Quantity allowed	
				Earlier	Now
	Synthetic Printed Tufted Carpets/Mats (4,00,000 Sq. meter) with rubber coating of 900 gms. per sq. meter consisting of Nylon/Polyamide BCF yarn Nylon:1,33,714.29 Kgs., PP Carpet backing: 36,000 Kgs., Natural Rubber Latex with 62% TSC: 45,309.72 Kgs., Synthetic Rubber Laex with 66% TSC: 1,44,481.47 Kgs., Wingstay L:2264.15 Kgs., Acid/Cationic dyes of 100% strength:2674.28 Kgs., Polyacrylic Thickner: 8000.00 Kgs. & Calcium Carbonate: 56,226.41 Kgs.	4,17,996 Kgs.	Polypropylene Carpet backing	4,16,000 Sq. meter (37,440 Kgs.	4,16,000 Sq. meter (37,440 Kgs.
			Natural Rubber Latex with 60% DRC and 62% TSC	77,460 Kgs.	77,460 Kgs.
			Synthetic Rubber Latex with 66% TSC	2,32,040 Kgs.	2,32,040 Kgs.
			Wingstay L	2400 Kgs.	2400 Kgs.
			Acid/Cationic dyes of 100% strength	2670 Kgs.	2670 Kgs.
			Polyacrylic Thickner	8000 Kgs.	8000 Kgs.
			Nylon 6 Chips	1,47,400 Kgs.	Deleted
			Nylon/Polyamide BCF Yarn 100% Nylon HS Code:54023200.	-	1,40,400 Kgs.
			Calcium Carbonate	59,600 Kgs.	59,600 Kgs.

The value of dyes and polyacrylic thickner shall be restricted 14% of FOB value within overall CIF value of the authorisation.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.